IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

	211
	C.P. No. 153(ND)/2016
N THE MATTER OF:	
Dakshaa Infrabuild Pvt. Ltd.	Petitioner
<i>i</i> .	
Rochee Resorts India Pvt. Ltd.	Respondent
SECTION: UNDER SECTION 241, 242, 243 & 213	
	Order delivered on 29.08.2017
Coram:	
CHIEF JUSTICE M.M. KUMAR	
Hon'ble President	

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s)

•

For the Respondent(s)

ORDER

The matter has been called twice. Even in the post lunch session no one has appeared in support of the petition.

Consequently, the petition is dismissed for non-prosecution.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

8d1-

(DEEPA KRISHAN) (MEMBER TECHNICAL)

29.08.2017 Vineet